

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 409
TO BE ANSWERED ON 30.03.2017

ANOMALIES UNDER PMGSY

***409. SHRI KAMAL NATH:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has found several anomalies ranging from poor quality to delay in the road construction work being executed by its own PSU i.e. National Project Construction Company (NPCC) under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in some States;
- (b) if so, the details thereof, State/UTwise; and
- (c) whether the Government also proposes to take action against the defaulting contractors to whom work was assigned by NPCC and if so, the details thereof?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

- (a) to (c): A Statement is laid on the Table of the House.

The Statement referred in reply to parts (a) to (c) of Lok Sabha Starred Question No. 409 due for answer on 30.03.2017

(a) to (c): 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Central Government to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. As per PMGSY Guidelines, procurement (tendering & award of works) and execution of PMGSY works is responsibility of the State Government. M/s National Projects Construction Corporation Limited (NPCCL) has been engaged to augment the limited execution capacity of Bihar, Jharkhand, Orissa and West Bengal for execution of PMGSY works in these States. The State wise detail of works sanctioned & completed by M/s NPCCL is given below.

Sl. NO.	STATE	WORKS AWARDED (ROADS AND BRIDGES)	WORKS COMPLETED	WORKS TERMINATED
(1)	(2)	(3)	(4)	(5)
1.	Bihar	652	616	-
2.	Jharkhand	937	447	-
3.	West Bengal	209	83	-
4.	Orissa	19	14	5

There are specific complaints about the poor performance of NPCCL in terms of timely completion of awarded works as per PMGSY guidelines in Jharkhand. The matter was comprehensively reviewed by the Ministry on 21st February, 2017 in presence of representatives from M/s NPCCL, Government of West Bengal, Jharkhand, Bihar and Odisha. M/s NPCCL was directed that the defaulting contractors' recoveries, be effected, they may be blacklisted and legal action be initiated against them. For accelerated execution of PMGSY works, the Ministry of Rural Development in consultation with the aforesaid State Governments, and M/s NPCCL has formulated an Action Plan to substantially achieve the target of the Scheme by March, 2019.

As per the information furnished by the State Government of Bihar, the defaulting contractors have been blacklisted and Performance Securities along with other securities available with them has been forfeited as per the programme guidelines. State Government of Jharkhand has informed that, in respected of 23 roads in Gumla and West Singhbhum districts, police cases have been registered against the erring Officials and Contractors for various discrepancies noticed during inspections. In view of complaints received from public and their representatives, with regard to quality of construction of roads 32 roads constructed by M/s NPCCL have been referred to ACB (Anti Corruption Bureau) of the state. Moreover, M/s NPCCL has also debarred 21 contractors and another 20 has been blacklisted for various irregularities.